

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-439/ND/2022

IN THE MATTER OF:

M/s. Piramal Capital and Housing Finance Ltd.

...PETITIONER

Vs.

M/s. Crystal Facilities Management Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Bihu Sharma And Ms. Pratishtha Vij, Advs.

For the Applicant :Ms. Honey Satpal, Advocate

For the Respondent/Corporate Debtor :

ORDER

IA/1471/2023

Ld. Counsel appearing for the Applicant has submitted that pursuant to the order dated 17.03.2023, she has served the notices on all the Respondents. The notices could not be served on Respondent No.1 & Respondent No.2, since they were not available at the address given.

The Ld. Counsel, therefore, prays that Bailable Warrants be issued to the Respondent No.1 and Respondent No.2. Ld. Counsel has also submitted that Respondent No.3 has received the notice and as provided all the required information and therefore the prayers with respect to the Respondent No.3 does not survive.

Having heard the submissions, we direct that the Bailable Warrants be issued to the Respondent No.1, Mr. Paresh Rastogi (14/1, Lajpat Rai Marg Hazratganj, Lucknow, Uttar Pradesh-226001) and Respondent No.2, Mr. Deepak Rastogi (14/1, Lajpat Rai Marg Hazratganj, Lucknow, Uttar Pradesh-226001). Ld. Counsel shall provide the concerned police station and SHO details for issuance of the Bailable Warrants. List on **21.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)